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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5846/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5847/15/11)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) A copy of the Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5848/15/11)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2010-2011.
- (2) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5849/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table: --

- (1) A copy of the First Interim Report (Hindi and English versions) of the Justice M. B. Shah Commission of Inquiry for Illegal Mining of Iron Ore and Manganese alongwith Memorandum of Action taken thereon under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

(Placed in Library, See No. LT 5850/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2010-2011.

(Placed in Library, See No. LT 5851/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2010-2011.

(Placed in Library, See No. LT 5852/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): I beg to lay on the Table : --

(1) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2010-2011, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2010-2011.

(Placed in Library, See No. LT 5853/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the years 2005-2006 to 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the years 2005-2006 to 2008-2009, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5854/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table: --

(1) A copy of the Food Corporation of India (Staff) (2nd Amendment) Regulation, 2011 (Hindi and English versions) published in Notification No. E.P. 1(2)/2010 in Gazette of India dated 24th June, 2011 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

(Placed in Library, See No. LT 5855/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the VOICE Society, New Delhi, for the years 2009-2010 & 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VOICE Society, New Delhi, for the years 2009-2010 & 2010-2011.

(Placed in Library, See No. LT 5856/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Fair Business Practices, Mumbai, for the years 2009-2010 & 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Fair Business Practices, Mumbai, for the years 2009-2010 & 2010-2011.

(Placed in Library, See No. LT 5857/15/11)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5858/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R. 812(E)/Ess.Com./Sugarcane in Gazette of India dated the 15th November, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2009-2010.
- (ii) G.S.R. 836(E) in Gazette of India dated the 25th November, 2011, imposing levy obligation at the rate of 10% on sugar produced during 2011-2012 sugar season on every domestic producer of sugar.

(Placed in Library, See No. LT 5859/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2010-2011.
- (2) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5860/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table:

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- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5861/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5862/15/11)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2010-2011.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5863/15/11)

- (b) (i) A copy of the Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2010-2011, for the year 2010-2011.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2010-2011, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5864/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5865/15/11)

- (5) A copy of each of the following Notifications (Hindi and English versions) under the Metro Railway (Operation and Maintenance) Act, 2002.

- (i) The Bangalore Metro Railway (General) Rules, 2011 published in Notification No. G.S.R. 271(E) in Gazette of India dated 30th March, 2011.
- (ii) The Bangalore Metro Railway (Opening of Public Carriage for Passengers) Rules, 2011 published in Notification No. G.S.R. 272(E) in Gazette of India dated 30th March, 2011.
- (iii) The Bangalore Metro Railway (Procedure for Investigation of Misbehaviour or Incapacity of Claims Commissioner) Rules, 2011 published in Notification No. G.S.R. 401(E) in Gazette of India dated 25th May, 2011.
- (iv) The Bangalore Metro Railway (Carriage and Ticket) Rules, 2011 published in Notification No. G.S.R. 402(E) in Gazette of India dated 25th May, 2011.
- (v) The Bangalore Metro Railway (Notice of Accidents and Inquiries) Rules, 2011 published in Notification No. G.S.R. 403(E) in Gazette of India dated 25th May, 2011.
- (vi) The Bangalore Metro Railway (Procedure for Claims) Rules, 2011 published in Notification No. G.S.R. 404(E) in Gazette of India dated 25th May, 2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5866/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table: --

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 25 of 2011-12) (Indirect Taxes-Central Excise and Service Tax) (Performance Audit) -working of Commissionerates, Divisions and Ranges for the year ended March, 2011.

(Placed in Library, See No. LT 5867/15/11)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2011-12) - Performance Audit on Export Promotion Capital Goods Scheme for the year ended March, 2011.

(Placed in Library, See No. LT 5868/15/11)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 24 of 2011-12) – Army and Ordnance Factories for the year ended March, 2010.

(Placed in Library, See No. LT 5869/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table: --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5870/15/11)

- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2010-2011.

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5871/15/11)

- (c) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5872/15/11)

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2010-2011.

- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5873/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 2592(E) in Gazette of India dated 18th November, 2011, specifying 8 grades of customized fertilizers, mentioned therein, for a period of three years to be manufactured by the manufacturers mentioned in the notification.

- (ii) S.O. 2593(E) in Gazette of India dated 18th November, 2011, regarding the specification of Triple Super Phosphate imported in India for a period of upto 31st March, 2012 from the date of publication of the notification.

(Placed in Library, See No. LT 5874/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights

Authority, New Delhi, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5875/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2010-2011.

(Placed in Library, See No. LT 5876/15/11)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2010-2011.

(Placed in Library, See No. LT 5877/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Coconut Development Board, Kochi, for the year 2010-2011.

(Placed in Library, See No. LT 5878/15/11)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Horticulture Board, Gurgaon, for the year 2010-2011.

(Placed in Library, See No. LT 5879/15/11)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5880/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table: --

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2010-2011.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2010-2011.
- (2) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5882/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2010-2011.

(Placed in Library, See No. LT 5883/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2009-2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5884/15/11)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-11 के वार्षिक प्रतिवेदन

की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-11 के कार्यकरण की

सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 5885/15/11)

- (2) (एक) इंडियन इंस्टिट्यूट ऑफ क्राॅप प्रोसेसिंग टेक्नोलॉजी, तंजावुर के वर्ष 2010-11 के वार्षिक

प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) इंडियन इंस्टिट्यूट ऑफ क्राॅप प्रोसेसिंग टेक्नोलॉजी, तंजावुर के वर्ष 2010-11 के

कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 5886/15/11)

(3) (एक) नेशनल इंस्टिट्यूट ऑफ फूड टेक्नोलॉजी एन्टप्रेन्योरशिप एण्ड मैनेजमेंट, नई दिल्ली के वर्ष 2010-11 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टिट्यूट ऑफ फूड टेक्नोलॉजी एन्टप्रेन्योरशिप एण्ड मैनेजमेंट, नई दिल्ली के वर्ष 2010-11 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 5887/15/11)

(4) (एक) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-11 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-11 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 5888/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2010-2011.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5889/15/11)

(2) A copy of the Ministry of Home Affairs, National Investigation Agency (Group "C" posts) Recruitment Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 815(E) in Gazette of India dated the 17th November, 2011, under Section 26 of the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 5890/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

(i) S.O. 2531(E) published in Gazette of India dated the 11th November, 2011, appointing Shri Biswa Ranjan Ghosal, Advocate as Standing Counsel/Retainer Counsel, at Calcutta High Court, Shri Sanjay Bardhan, Advocate as Junior

and Special Counsel, at Calcutta High Court, Shri Gautam Narayan, Advocate as Special Public Prosecutor at Delhi High Court for conducting National Investigation Agency in the trial Courts, appeals, revisions or other matters arising out of the case in revisional or appellate Courts established by law in the territory of the States of West Bengal and Delhi.

(Placed in Library, See No. LT 5891/15/11)

- (ii) S.O. 2359(E) published in Gazette of India dated the 13th October, 2011, appointing Shri P. N. Raina, Advocate, as Special Public Prosecutor cum Standing Counsel/Retainer Counsel, Shri Vijay Kumar Gupta, Advocate as Special Public Prosecutor, Shri Baldev Singh Manhas, Advocate as Special Public Prosecutor and Shri Anil Bhan, Advocate as Standing Counsel/Retainer in the Hon'ble High Court of J&K (Srinagar Bench) and Sepcial Public Prosecutor in the NIA Special Court, Srinagar for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate Courts established by law in the territory of the State of Jammu and Kashmir.

(Placed in Library, See No. LT 5892/15/11)

- (iii) S.O. 2070(E) published in Gazette of India dated the 12th September, 2011, appointing Shri Ahmad Khan, Senior Public Prosecutor, NIA, Shri S. K. Rama Rao, Senior Public Prosecutor, NIA, Shri S. Abdul Khader Kunju, Public Prosecutor, NIA and Shri Arjun Ambalapatta, Public Prosecutor, NIA as "Public Prosecutors" for conducting the cases instituted by the National Investigation Agency, in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law of the country.

(Placed in Library, See No. LT 5893/15/11)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2010-2011.
(ii) Annual Report of the REPCO Bank Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5894/15/11)
